

**IN THE INCOME TAX APPELLATE TRIBUNAL, AMRITSAR BENCH, AMRITSAR  
(VIRTUAL COURT AT CHANDIGARH)**

**BEFORE: SHRI. N.K.SAINI, VP & SHRI, R.L. NEGI, JM**

आयकर अपील सं./ ITA No. 154/ASR/2019

निर्धारण वर्ष / Assessment Year : 2014-15

Rakesh Kumar Chopra Geeta Bhawan Road Nawanshahr	बनाम	The ITO Nawanshahr
स्थायी लेखा सं./PAN NO:ABEPC7928C		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : None (Withdrawal Application)

राजस्व की ओर से/ Revenue by : Shri H.S. Dhillon, DR

सुनवाई की तारीख/Date of Hearing : 16/02/2021

उद्घोषणा की तारीख/Date of Pronouncement : 16/02/2021

**आदेश/Order**

**PER N.K. SAINI, VICE PRESIDENT:**

This is an appeal by the Assessee against the order dt. 28/12/2018 of CIT(A)-I, Jalandhar.

2. During the course of hearing none appeared on behalf of the assessee but a withdrawal application has been moved by the assessee which reads as under:

*Re: Request for withdrawing the appeal*

*Respectfully submitted:*

*The appeal under reference is pending for adjudication before the Hon'ble Bench. However, the appellant has preferred to go for Vivad Se Vishwas Scheme and has duly received form No. 3 from the principal CIT-1, Jalandhar. Copy Enclosed*

*It is prayed that keeping in view the scheme of the Act, I may be allowed to withdraw my appeal.*

*Thanking You,  
Yours faithfully,*

*Sd/-  
(Rakesh Kumar Chopra)  
Assessee*

3. In the present case, it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing certificate no.122139000070121, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee is to be dismissed as withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open Court on 16/02/2021).

**Sd/-**  
**आर.एल. नेगी**  
**(R.L. NEGI)**  
**न्यायिक सदस्य/ Judicial Member**  
**AG**  
**Date: 16/02/2021**

**Sd/-**  
**एन.के.सैनी,**  
**( N.K. SAINI)**  
**उपाध्यक्ष / VICE PRESIDENT**

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File